

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3642**

TO BE ANSWERED ON THE 16TH JULY, 2019/ ASHADHA 25, 1941 (SAKA)

OFFICIAL LANGUAGE

3642. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the achievements of the implementation of annual programme declared by the Department of Official Language in the last meeting of Hindi Official Language Consultative Committee of the Ministry, item-wise and date-wise; and

(b) the measures taken by the Ministry to encourage the usage of official language, Hindi, in adjudication in courts and appellate courts in law and justice section under Hindi speaking regions "A" of the official language?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) : Apart from Hindi Advisory Committee, there is no such Hindi Official Language Consultative Committee in the Ministries/Departments.

(b) : As per the Article 348 of the Constitution, the language of the Hon'ble Supreme Court is English. It is relevant to mention in respect of the High Courts that a State may, with the consent of the President, authorize the use of the Hindi language, or any other language used for any official purposes of the State, in the proceedings of the High Court. As present, there is a provision to use Hindi as an optional language in the High Courts of four states viz. Bihar, Uttar Pradesh, Rajasthan and Madhya Pradesh.